

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Indian Bank
-Vs-
Kamalaban D Patel

MAIN PETITION NUMBER : CP(IB)/35/CHE/2024

(IA/MA) APPLICATION NUMBERS

IA(IBC)/961(CHE)2024

ORDER

Present: Mr. Lokeshwaran, Ld. Counsel for Personal Guarantor.
Mr. R.Sugumaran, IRP in person.
Ms. Sangeetha, Ld. Counsel for the Financial Creditor.

Ld. Counsel for Personal Guarantor submits that the matter has been seized by the Hon'ble High Court, in a Writ Petition where it has been ordered that NCLT will not proceed further in the matter. Copy of the order be filed.

This application has been filed to take on record the report of the IRP seeking initiation of IRP against the Personal Guarantor. It is stated that the main petition is listed on 30.04.2024.

List on **30.04.2024** for further proceedings.

-sd-
[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-
[SANJIV JAIN]
MEMBER (JUDICIAL)